

/352539/2024

**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
 Civil Secretariat, Srinagar/Jammu

Notification  
 Jammu, the <sup>27<sup>th</sup></sup> of February, 2024

**131**  
 S.O .- In exercise of the powers conferred as contained in sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint the following Officers to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their respective territorial jurisdiction of District Kishtwar as shown against each:-

S.No	Name of the Officer (Sh.)	Designation	Jurisdiction
1.	Idrees Lone, JKAS	ACR	Kishtwar
2.	Mohd Rafie, JKAS	Tehsildar	Nagseni

By Order of the Government of Jammu and Kashmir.

Sd/-  
 (Achal Sethi)  
 Secretary to Government  
 Department of Law, Justice & PA

o. Law/Powr/10/2021-10

Dated: -17-02-2024

copy to the:-

Joint Secretary (J&K), Ministry of Home Affairs, Government of India.

Divisional Commissioner, Jammu.

Administrative Secretary, Revenue Department

Deputy Commissioner, Kishtwar. This is with reference to letter No.

DCK/PS/23/F.No.02/3323 dated: 23.02.2024

General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.

Concerned Officers.

SO section, Department of Law, Justice and Parliamentary Affairs.

Incharge Website

(Shamim Ahmad Wani)  
 Senior Law Officer  
 Department of Law, Justice and P.A